

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 995/96

DATE OF ORDER : 16-8-96

Between :-

1. Sd. Nazeer Ahmed
2. N.V. Siva Ram

... Applicants

And

1. Sr. Divisional Personnel Officer,
SC Railway, Vijayawada Division,
Vijayawada, Krishna District.
2. Divisional Railway Manager,
SC Rlys, Vijayawada Division,
Vijayawada, Krishna District.
3. General Manager, SC Railway,
Rail Nilayam, Sec'bad.

... Respondents

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Counsel for the Applicants : Shri B. Narasimha Sharma

Counsel for the Respondents : Shri D.F. Paul, SC for Rlys

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CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

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... 2.



(Oral Orders per Hon'ble Shri R.Rangarajan,
Member (A)).

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There are two applicants in this O.A. The first applicant came to Vijayawada Division from Hubli whereas the second applicant came to Vijayawada Division from Guntakal Division while they were working in the grade of Rs.1400-2300 in the earlier division. When they joined Vijayawada Division in the grade of Rs.330-560/1200-2040 on 28-10-85 and 11.9.84 respectively their pay which they were drawing in the erstwhile division was not protected in the grade of Rs.1200-2040. Hence they filed representations for protecting their last pay drawn in erstwhile division in Vijayawada Division in the grade of Rs.1200-2040 at pages 11 and 12 of the O.A. It is stated that those representations are not replied so far.

2. Aggrieved by the above, they have filed this OA for protection of their pay in terms of the Rule 1313 of IREC Vol.II as directed in the case of the applicants in OA 1252/94.

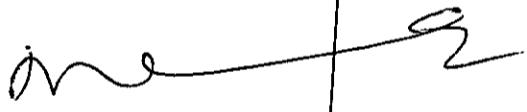
3. In a similar OA No.713/96 it was directed by this Tribunal by the judgement dt.7-8-96 to dispose of the pending representations in case of the applicants therein. As the applicants in this OA have also submitted their representations and as their representations are still pending, a direction to dispose of the representations of the applicants in accordance with the Law will meet the sense of justice.

4. In the result, the following direction is given :-

"Respondent No.2 should dispose of the representations of the applicants enclosed as Annexures - V and VI to the OA in accordance with the Law taking due note of Rule 1313 of IREC Vol.II and the directions given in OA 1252/94 on the file of this Bench."

5. Time for compliance is three months from the date of receipt of a copy of this order. In case the applicants gets a favourable decision from the Respondent No.2, they are entitled for the arrears only with effect from 16-7-95 (This OA was filed on 16-7-96).

6. OA is ordered accordingly at the admission stage itself. No order as to costs.


(R.RANGARAJAN)
Member (A)

Dated: 16th August, 1996.
Dictated in Open Court.

av1/

O.A.NO.995/96

Copy to:

1. Senior Divisional Personnel Officer,
South Central Railway, Vijayawada Division,
Vijayawada, Krishna District.
2. Divisional Railway Manager,
South Central Railways,
Vijayawada Division,
Vijayawada, Krishna District.
3. General Manager,
South Central Railway,
Railnilagam,
Secunderabad.
4. One copy to Mr.B.Narasimha Sarma, Advocate,
CAT, Hyderabad.
5. One copy to Mr.D.F.Paul, SC for Railways,
CAT, Hyderabad.
6. One copy to Library,CAT,Hyderabad.
7. One duplicate copy.

YLKR

One
0995/96

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COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH - HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 16/8/86

ORDER/JUDGEMENT

D.A. NO./R.A/C.P. No.

in

D.A. NO. 985/86

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

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